

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1578
TO BE ANSWERED ON 12/12/2025

SUSPENSION OF MGNREGA FUNDS TO WEST BENGAL

1578 Shri Ritabrata Banerjee:

Will the Minister of Rural Development be pleased to state:

- (a) whether Government has taken note of the Hon'ble Supreme Court's observations regarding the prolonged suspension of MGNREGA fund transfers to the State of West Bengal;
- (b) the total amount pending under the scheme for West Bengal since the stoppage of Central releases in 2021-22; and
- (c) the timeline and procedure proposed for resumption of payments to beneficiaries in compliance with judicial directions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) to (c): During the hearing dated 27.10.2025 in the matter related to Special Leave Petition No. 25528/2025, filed by the Central Government in connection with the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Hon'ble Supreme Court was not convinced that the impugned order dated 18.06.2025 of the Hon'ble Calcutta High Court requires any interference.

Accordingly, in compliance with the order of the Hon'ble Calcutta High Court dated 18.06.2025, the Department has issued orders dated 06.12.2025 for the resumption of the implementation of the Mahatma Gandhi NREGS in the State of West Bengal which is subject to mandatory compliance with the special conditions, so as to facilitate the effective and lawful implementation of the Scheme in the State and to ensure that past instances of misappropriation and irregularities are not repeated. The State Government has been requested to submit the Labour Budget proposal for the current Financial Year 2025-26 for consideration of the Empowered Committee, Mahatma Gandhi NREGS.

As per NREGASoft, the total pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the material component, and ₹17.62 crore under the administrative component. The admissibility of this liability is subject to the verification by the Central Government.
